

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RIVERBANK DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor (CD)	Riverbank Developers Private Limited
2. Date of incorporation of CD	25/10/2007
3. Authority under which CD is incorporated / registered	ROC - Kolkata
4. Corporate Identity No. of CD	U70101WB2007PTC120037
5. Address of the registered office and principal office (if any) of CD	1, New Bata Road P.O. - Batanagar, P.S. - Maheshtala, Kolkata Parganas South, WB 700140 IN.
6. Insolvency commencement date in respect of CD	03/04/2024
7. Estimated date of closure of Insolvency Resolution Process	30/09/2024
8. Name & registration number of the Insolvency Professional (IP) acting as Interim Resolution Professional (IRP)	Shri Sachin Gopal Jathar IBBI Regn No. - IBBI/IPA-002/IP-N00640/2018-2019/11968
9. Address & e-mail of the IRP, as registered with the Board	B-1/8, Samadrita, EKTP Phase-III, EKT, Kolkata, WB - 700107. e-mail id: sgjathar.ip@gmail.com
10. Address & e-mail to be used for correspondence with the IRP	Office - Ground Floor, Mousumi Co. Op. Housing Society, 15B, Ballyunge Circular Road, Kolkata- 700019. email id - riverbankdpl@gmail.com
11. Last date for submission of claims	17/04/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the IRP	Class of Creditors — Home Buyers Allotees are required to file their claim through https://pda.nesl.co.in/# and contact ipsupport@nesl.co.in for any issues in filing the claim.
13. Names of IPs identified to act as Authorised Representative (AR) of Creditors in a class (Three names for each class)	1. Shri Partha Kamal Sen [IBBI/IPA-002/IP-N00022/2016-17/10049] 2. Shri Ajay Kumar Agarwal [IBBI/IPA-002/IP-N00608/2018-2019/11859] 3. Shri Birendra Kumar Tripathi [IBBI/IPA-003/IPA-ICAI-N-00229/2019-2020/12679]
14. (a) Relevant Forms and (b) Details of ARs are available at:	(a) Weblink - https://www.ibbi.gov.in/home/downloads (b) Detail of AR - https://pda.nesl.co.in/# The Financial Creditors should submit their claims at the website https://pda.nesl.co.in/# as mentioned against column 12

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process (CIRP) of Riverbank Developers Private Limited on 03/04/2024.

The Creditors of Riverbank Developers Private Limited, are hereby called upon to submit their claims with proof on or before 17/04/2024 to the IRP at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three IPs listed against entry No.13 to act as Authorised Representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 05/04/2024
Place: Kolkata

Sachin Gopal Jathar
IRP – Riverbank Developers Private Limited
Regn. No.- IBBI/IPA-002/IP-N00640/2018-2019/11968